

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1199 of 2000

Allahabad this the 28th day of February, 2001

Hon'ble Mr. S.K.I. Naqvi, Member (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Neeraj Kumar Maurya s/o Shri Pratap Narain Maurya,
R/o 557 Purvi Pani, District Fatehpur.

Applicant

By Advocate Shri A. Saxena

Versus

1. Union of India through Secretary, Ministry of Railways, New Delhi.
2. Deputy Chief Engineer/T.M.C./L State Entry Road, New Delhi.
3. A.P.O./Engg. Baroda House, New Delhi.

Respondents

By Advocate Shri A.K. Gaur

O_R_D_E_R (Oral)

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

The applicant has come up seeking relief to the effect that the order dated 21.9.00 (annexure-1) be quashed and the respondents be directed to appoint him on the post of Khalasi in the grade of Rs. 2550-3200.

2. As per applicant's case, the respondent no. 2 advertised vacancies for the post of Khalasi for Northern

Railway. The eligibility of the candidates was to be High School passed and having training certificate from State Industrial Training Institute and also apprenticeship training. The applicant applied for the post, was called for interview and was amongst the successful candidates as per result dated 25.2.00, copy of which has been annexed as annexure -2 to the O.A. Inspite of his having cleared the test successfully, the respondents did not issue any appointment letter and informed him vide impugned order dated 21.9.00 that his case has been referred back to A.P.O. Engg., Baroda House, New Delhi for examining the same and he was advised to make correspondence in this regard with A.P.O./Engg., Baroda House, New Delhi in future. This order has been passed in compliance of Tribunal's order dated 27.7.2000 in O.A. No.803/00 filed by the applicant with almost similar nature of prayer and was decided with the direction that the applicant shall move representation which was to be decided by reasoned and speaking order within six weeks.

3. Perusal of this impugned order dated 21.9.00 goes to indicate that it does not fully complied with the direction as per O.A.No.803/00 because it is not the decision but, it has simply been processed and forwarded to A.P.O./Engg. Baroda House, New Delhi and the applicant had to approach again for a satisfactory reply.

4. For the above, we decide the O.A. with the

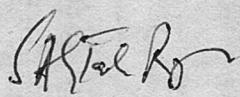
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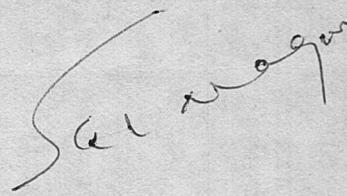
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direction that a detailed , reasoned and speaking order be passed by the competent authority in the respondents establishment within six weeks from the date of communication of this order in the light of direction in O.A. No.803/00, decided on 27.7.00.

No order as to costs.



Member (A)



Member (J)

/M.M. |